

structure Development Corporations and Small Scale Industrial Development Corporations for all industrial area development projects (costing upto Rs. 300 lakhs) covering the cost of land, laying of roads, the provision of water, power and sewage connections and for common facilities like tel-exes and telephones.

(d) SIDBI expects that during the year 1991-92 it will be disbursing assistance of about Rs. 2350 crores (excluding finance for the purchase of short-term bills) to about 1,19,400 beneficiaries under its schemes.

[*Translation*]

**Payment of Amount Deposited with
Pure Drinks, New Delhi**

5181. SHRI ARVIND NETAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the efforts being made by the Government to arrange payment to those persons who had made deposits on interest with Pure Drinks, New Delhi;

(b) the total amount of claims received by the Government so far; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). Sub-section (9) of Section 58A of the Companies Act, 1956 brought into force from 1st September, 1989, enables depositors to file applications before the Company Law Board for ordering companies to repay overdue deposits within such time and subject to such conditions as may be specified in the order. During the period from 1st Septem-

ber, 1989 to 31st March, 1991, about 4450 applications were received from the depositors of M/s. Pure Drinks (New Delhi) Ltd. by the Northern Region Bench of the Company Law Board, involving repayment of principal amount aggregating to Rs. 5.50 crores, besides interest thereon. The Company Law Board has so far passed orders covering 1082 applications, involving principal amount aggregating to about Rs. 1.19 crores. Further, in pursuance of the Board's directions, the company has drawn up a scheme for repayment of all overdue deposits. The company has been directed on 20th August, 1991 to publish a notice in newspapers setting out the salient features of the scheme. The Board will examine the scheme on merits after receiving objections, if any.

The progress of the case, from the point of speedy disposal is being monitored by Government.

**Re-Opening of Road in Cantonment
Area Varanasi**

5182. SHRIRAJNATH SONKARSHASTRI: Will the Minister of DEFENCE be pleased to state:

(a) whether the main road of Vauliyahartara-Cantonment-Varuna bridge leading to Varanasi court has been closed to public;

(b) if so, the reasons therefor;

(c) whether there is any proposal to reopen the road in public interest; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). No, Sir. However, for security reasons, a proposal to close a one km. stretch of an internal MES road passing through Varanasi Cantonment,